

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.68/2006

Tuesday this the 10th day of April, 2007.

CORAM:

**HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN
HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER**

K.Viswambaran, S/o Kochupunniyan,
Chief Engineer, Fishery Survey of India,
Kochi-5. Applicant

(By Advocate M/s Santhosh & Rajan)

Vs.

1. Union of India represented by the Secretary to the Government of India, Ministry of Agriculture, Department of Animal Husbandry, Dairying & Fisheries, New Delhi.
2. The Director, Integrated Fisheries Project, Kochi.
3. The Director General, Fishery Survey of India, Mumbai.
4. The Zonal Director, Fishery Survey of India, Kochi. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 10.4.2007 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

When the matter came up before the Bench, learned counsel for applicant has produced for our perusal a copy of the Office Order No.63/2006 dated 19.8.2006 issued by the Director, Integrated Fisheries Project, Cochin, granting the reliefs to the applicant. In the circumstances, the O.A. has become infructuous and is dismissed.

Dated the 10th April, 2007.

Witsel

DR.K.B.S.RAJAN
JUDICIAL MEMBER

Satwalekar
SATHI NAIR
VICE CHAIRMAN